

(3)

C.C.A. No. 1474/93 in
OA NO. 970/1992

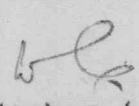
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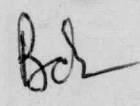
Hon'ble Mr. Justice B.C. Saxena, V.C.

Hon'ble Mr. S. Das Gupta, A.M.

In view of pleadings being complete on record, we find that the respondents have not committed any disobedience of the order of the Tribunal. The contempt petition, therefore, calls for no order. The Applicant has also filed MA No. 3744 of 1997 indicating that the contempt petition has become infructuous. The contempt petition is accordingly dismissed. Notices issued to the respondents are discharged.

2. OA No. 1138/94 is disposed of accordingly and calls for no further order.


Member (A)


Vice Chairman

Dube/